Bill No. 14 of 1997

THE DELHI COUNCIL FOR PHYSIOTHERAPY AND OCCUPATIONAL THERAPY BILL ,

1997 *

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 48th year of the Republic of India as follows:-

CHAPTER I	
PRELIMINARY	
Short Title 1. (1) This Act may be called the Delhi Council extent and	for
Physiotherapy and Occupational Therapy commencement Act, 1997.	
(2) It extends to the whole of the National Capital	
Territory of Delhi.	
(3) It shall come into force on such date as the	
Administrator may, by notification in the official Gazette, appoint.	
Provided that different dates may be appointed for	different
provisions of this Act and reference in any such provision to the commen	
shall be construed as a reference to the coming into force	of that
provisions.	
Definitions 2. In this Act, unless there is anything repugnant in the	subject or
context, -	
(1) ♦ Council ♦ means the Delhi Council of Physiotherapy	and
Occupational Therapy constituted under section 3;	
(2) Delhi means the National Capital Territory of	Delhi;
(3) © Government © means the Government of the	National
Capital Territory of Delhi;	
(4) ♦Inspector ♦ means an Inspector appointed by the Council;	
* I) Introduced on 3-9-1997	
ii) Passed on 3-9-1997	
iii) Assented to on 28-9-1997	
iv) Published in the	
Gazette on 03-10-1997	
(5) �institution� means any institution within or outside	India
which grants degrees, diplomas or licence in Physiotherapy or Occupational The	nerapy as the case
may be;	
(6) Lieutenant Governor means the Administrator of National Capital Territory of Delhi appointed by the President under arti	the
article 239AA of the Constitution;	cie 239 read with
(7) • member • means a member registered with the	Council;
(8) ccupational therapist means a person who	possesses
recognised occupational therapy qualification and whose name has been	
deemed to be enrolled in the Delhi Register of	Occupational
Therapists;	F
(9) �occupational therapy� means the application of	purposeful,
goal-oriented activity through latest technology with computerised system as	nd the like in
the evolution, diagnosis, and or treatment of person	whose
function is impaired by physical illness or injury, emotional disorder, congent	
developmental disability, or the aging process, in	order to
achieve optimum functioning, to prevent disability, and to maintain health. occupational therapy services include but are not	Specific
limited to, education and training in activities of daily living (ADL); the desi	gn, fabrication,
and application of orthoses (splints); guidance in the	selection
and use of adaptive equipment, therapeutic activities to enhance f	beleetion
and use of adaptive equipment, therapeutic activities to emiance i	
performance; prevocational evaluation and training	
	unctional

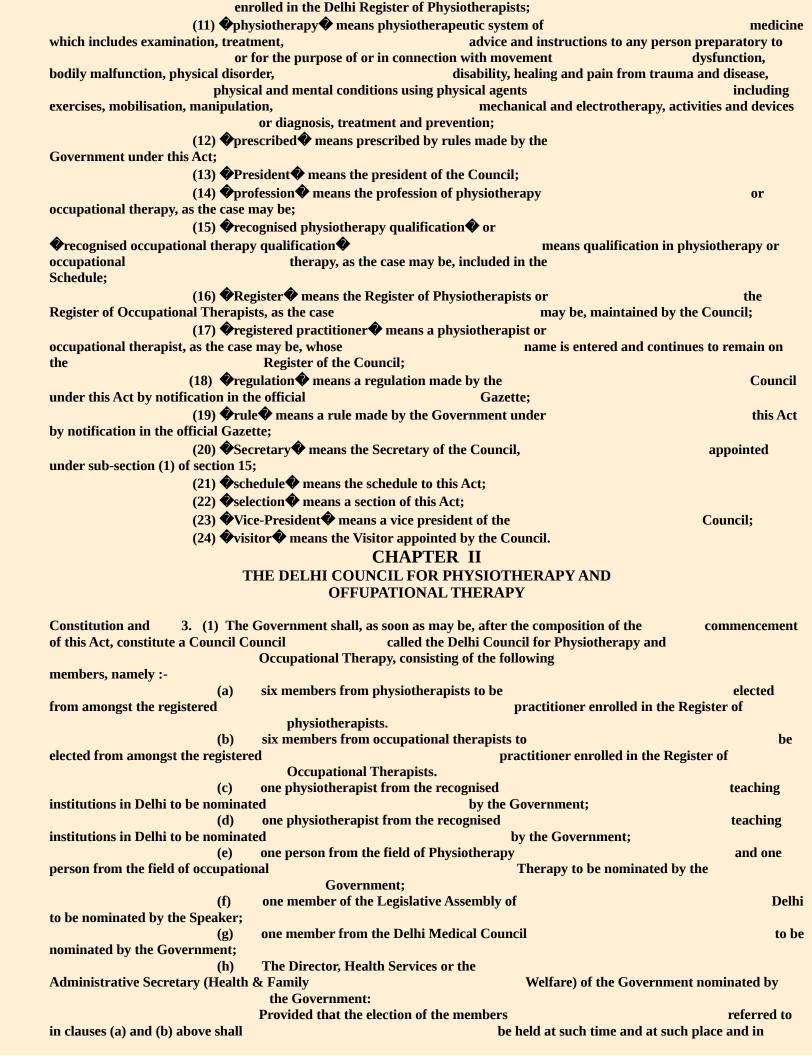
(10) **p**hysiotherapist means a person who possesses

recognised

name has been enrolled or deemed to have been

in patients and out-patients;

physiotherapy qualification and whose



(2) Notwithstanding anything contained in subsection (1) in respect of the constitution of the Council (a) the first time under this Act, the members thereof including the President and the vice presidents as mentioned in section 6, shall two be nominated by the Government from amongst persons qualified to be elected or nominated as members of the respective category; and the members so nominated shall hold office for such period not exceeding five years in the aggregate as the Government may, by notification in the official Gazette, specify. **Incorporation** The Council shall be a body corporate by the name of the Council of the Delhi Council for Physiotherapy and **Occupational** Therapy having perpetual succession and a common seal with power to acquire, hold and dispose of property both movable and immovable and shall by the said name sue and be sued. **Functions of the** The functions of the Council shall be council (a) to coordinate and determine the standards of physiotherapy and occupational therapy education at all levels: (b) to regulate the practice of the profession by persons possessing recognised physiotherapy or occupational therapy qualification; (c) to maintain the Registers of physiotherapists and occupational therapists for Delhi; (d) to advise the Government in matters relating to the requirements of manpower in the field of physiotherapy and occupational therapy; (e) to assist the Government in regard to continuing education of registered physiotherapists and occupational therapists. President and 6. (1) There shall be a President who shall be elected by the vice-president of the members of the Council from amongst themselves. Council He shall, subject to the provisions of this Act, office for a term of five years from the date he enters hold upon his office. (2) There shall be two Vice-Presidents, one representing physiotherapists and another representing occupational therapists, to be known as vicepresident (physiotherapy) and vice-president (Occupational Therapist) respectively elected by the members of the Council form Subject to the provisions of this Act, each of them among themselves. shall hold office for a term of five years form the date of his election. (3) A person who holds, or who has held, office as **President or Vice**shall, subject to the other provisions of this Act, be President, as the case may be, eligible for re-election to that office. Elections under this chapter shall be conducted in Mode of election 7. regarding any such election, it shall be referred to manner, and where any dispute arises the Government whose decision shall be final. 8. (1) Subject to the provisions of this section, an elected or and filling up of Term of Office/ nominated member shall hold office for a term of casual vacancies five years from the date of his election or nomination, as the case may be: Provided that the member nominated under section 3 shall hold office during the pleasure of the Government. (2) An elected or nominated member may, at any time, resign his membership by writing under his hand addressed to the President and the seat of such member shall, from the date on which such communication is received by the President, become vacant. (3) An elected or nominated member shall be deemed to have vacated his seat if he is absent without the permission of the Council from its three consecutive ordinary meetings and his seat is declared vacant the Council, or by in the case of a member whose name is (ii) required to be included in the Register of Occupational Therapists, as the case may be, if his name is removed from such register; or if he ceases to be a member of the Council; (iii) or

such manner as may be prescribed.

	(iv) if he becomes s	subject to any of the	
disqualifications menti			
	. ,	ng in the office of any member,	on account
of any reason whatsoev		by fresh election or not lected or nominated shall hold	mination, as the case may be,
subject to the provision	and the person so en ns of sub-section (1), for		office, f the term for which the
member was	• • •	ected or nominated, as the case may be.	t the term for which the
member was		the office of the President or	any of the Vice
Presidents, whether by		death, resignation or other	
, and the second		by and form amongst the members of	the
Council.			
	(6) Members of the Coun		election or-
nomination but no mer		eligible for re-election or re-n	omination if he has
De	een a member for ten years	conunuousiy. of five years is about to expire	in respect
of any member, a succe			me within three months
before		expires but he shall not assume office	until
the said term has expir		•	
Disqualification S	9. No one shall be a me	ember if -	
	(a) he is, or becomes, of u	insound mind and stands so	declared by a
competent court; or	(b) ha is an has been son	victed of any offence involving	moral
turpitude, which, in the			ders him unfit to be a
member of the	Council;		ders min diffic to be u
	(c) he is, or at any time h		
undercharged insolven	it; or	-	
	(d) his name has been ren	moved from the Register and	has not been re-
entered therein; or			
Dhysiathayany call 1		icer or servant of the Council.	handed by the
Physiotherapy cell 1 Vice-President (Physio	• •	ve a Physiotherapy cell to be referred to in sub-section (2) of s	headed by the
vice-i resident (i nysio	include, -	referred to in sub-section (2) or s	ection o and snan
		rapists from among the	
members referred to in		3; and	
	(b) the members r	referred to in clauses (c), (e)	and (g) of
section 3.	(0) FI G		. •.
objectives.	(2) The Secretary shall as	ssist the Cell in its activities to	carry out its
objectives.	(3) Subject to the superin	ntendence, direction and control	of the
Council, the Physiother			ent to deal with all matter
, ,	1 0	iotherapy and physiotherapists within	the
Competence of the Cou			
	• •	ve an Occupational Therapy Therapy Cell	Cell to be
headed by the Vice Pre	` -	Therapy) referred to	in sub- section (2) of section
3;	and (a) two occupation	nal therapists from amongst	the
members referred to in		section 3; and	tile
members referred to in		eferred to in clauses (d), (e) and	(g)
of section 3.	、		(3)
	(2) The Secretary shall as	ssist the cell in its activities to	carry out its
objectives.	(0) (1)		6.1
Council the Occupation		ntendence, direction and control	of the
Council, the Occupatio		be responsible to ed to occupational therapy and	r and competent to deal with
	s within the competence of t		
Meetings of the	-	hall meet atleast once a year at such Council	time and place as
may be appointed by th	• •	Ü	-
		t meeting of the Council shall	be held at such
time and place as may	be appointed	by the President.	
	(2) Fight mank (in 1	iding the Dussident and Vice	Dunaidant\ -l11
form a quorum. When	, ,	iding the President and Vice	President) shall
Torm a quorum, wilen	a dijorijm is		
		required but not present, the pres	9
quorum, adjourn the n	shall, after waitin	required but not present, the pres ng for not less than thirty minutes or some future day as it m	for such

board at the office of the Council; and the business which would have been brought before the original meeting had there been a quorum thereat, shall be brought before the adjourned meeting, and may be disposed of adjournment thereof, whether there be a quorum at such meeting or any subsequent present, or not. (3) At least fifteen clear days notice, in writing, along with agenda proposed to be considered at a meeting of the Council, shall be given to the members for holding an ordinary meeting. (4) The agenda of the meeting shall be settled by the Secretary in consultation with the President. (5) An extra-ordinary meeting of the Council shall be convened if a requisition in writing by not less than one-fifth of the total number of members of the Council is made to the Secretary: Provided that such a meeting shall be convened within seven clear is received by the Secretary. days from the date the requisition **Explanation** - The expression **Oclear days** in this section does not include the day of the issue and the day of the receipt of the notice. 13. (1) The proceedings of every meeting of the Council meetings **Proceedings of** shall be treated as confidential and no person shall, without the previous resolution of the Council, disclose any portion thereof: Provided that nothing in this section shall be deemed to prohibit the text of any resolution adopted by the Council, any person from disclosing or publishing unless the Council directs such resolution also to be treated as confidential. (2) A copy of the proceedings of every meeting of the Council shall, within fifteen days from the date of the meeting, be forwarded to the Government or any other authority appointed by it on its behalf. 14. No act or proceeding of the Council shall be invalid invalideate proceedings Vacancies, etc. not merely by reason of of the Council (a) any vacancy in, or any defect in the constitution of the Council; or (b) any defect in the election or nomination of a person as a member of the Council; and (c) any irregularity in the procedure of the Council no affecting the merits of the case. Appointment of 15. (1) The Council shall, with the previous sanction of the officers and Government, appointment a Registrar and or a employees of the Deputy Registrar. He shall a qualified medical Council graduate as prescribed in schedules I, II, and III of the Indian Medical Council Act, 1956 (102 of 1956). (2) The Executive Committee may, from time to time, grant leave to the **Registrar:** Provided that, if the period of leave does not exceed one month. the leave may be granted by the President. (3) During any temporary vacancy in the office of the Registrar due to Deputy Registrar shall act as Registrar. In case of leave or any other reason, the non-availability of Registrar and Deputy Registrar, the **Executive Committee may, with the previous** sanction of the Government, appoint another to act in his place, and any person so appointed shall, person for the period of such appointment, be deemed to be the **Registrar for the purposes of this Act:** (4) The Council shall adopt the Central Civil Services **Rules mutatis** mutandis. (5) The Council may, with the previous sanction of the Government appointed as the Registrar, or impose any other suspend, dismiss or remove any person penalty upon him in the manner as may be prescribed. (6) Save as otherwise provided by this Act, the salary and allowances and other conditions of service of the Registrar shall be such as may be prescribed. (7) The Registrar shall be the Secretary and the Executive Officer of the Council. He shall attend all meetings of the Council, and of its Executive

Committee, and shall keep minutes of the meetings proceedings of such meetings. and names of members present and of the (8) The accounts of the Council shall be kept by the Registrar, in the prescribed manner. The Registrar shall have such supervisory powers over the staff as perform such other duties and discharge such other may be prescribed, and may functions as may be specified in this Act, or as may be prescribed. (10) The Registrar shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code, 1860 (45 of 1860). **Executive Committee** 16. (1) The Council shall, as soon as may be, constitute from and other among its members an Executive Committee and Committees other Committees for purposes and for such tenure as the Council such general or special considers necessary for carrying out its functions under this Act. The Executive Committee shall consist of the following, namely:-The President of the Council: (a) (b) The two Vice-Presidents of the Council; (c) Two members of the Council, one representing Physiotherapists and another representing occupational Therapists, nominated by the President of the Council; The Director of Health Services of the (d) Government or his nominee; one member of the Legislative Assembly of (e) Delhi, to be nominated by the Speaker; Council of The member representing the Medical Delhi. (3) The President and the Vice-Presidents of the Council shall be the **Chairman and Vice-Chairmen** respectively of the Executive Committee. (4) A member of the Executive Committee shall hold office as such until the expiry of his term of office as a member of the Council but subject to his being a member of the Council, he shall be eligible for denomination. (5) A member may resign his membership of the Committee by writing under his hand addressed to the President of the Committee and action shall be taken to fill that seat in the same manner in which was filled in. (6) The Executive Committee shall exercise and discharge prescribed. such powers and duties as may be 17. (1) There shall be two committees separately for the Registration **Equivalence and** purpose of recommending the recognition of degrees Committees and diplomas granted by institutions imparting training in physiotherapy and occupation Therapy physiotherapists and occupational therapists consider matters relating to registration of respectively. The recommendations of these committees shall be subject to approval by the **Executive Committee and the Council, unless** otherwise provided in this Act. The Vice President concerned with the subject matter shall be the Committee. There shall be five other members Chairman of each such nominated by the President of the Council from educationists and specialists in different branches of members of the council, representing physiotherapy or occupational Therapy, as the Case may be. CHAPTER III **FUNCTIONS OF THE COUNCIL Prior permission** 18. (1) Notwithstanding anything contained in this Act or for establishment of nay other law for the time being in force, with effect new institution, new from the date as may be notified by the Government course of study, etc. (a) no person shall establish an institution; or (b) no institution shall open a new or higher course of study or training (including a postgraduate course of study or training) which would enable a student of such course or training toqualify himself for the award of any recognised physiotherapy or occupational therapy qualifications; or

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(ii) increase its admission capacity in any course
                                                                                                                          of
study or training (including a postgraduate
                                                                             course of study or training), except with the
                                          us permission of the Government obtained in
ance with the provisions of this section.
                             For the purposes of this section person includes
       Explanation 1. -
                                                                                                              university or a
Trust or a Society or an institution
                                                                but to include the Central Government or the
                             Government.
                             For the purposes of this section *admission capacity *
       Explanation 2. -
                                                                                                                      in
relation to any course of study or training
                                                                                    (including postgraduate course of study
                                               in an institution means the maximum number of
or training)
students that may be fixed by the Council from time
                                                                                    to time for being admitted to such course
or training.
                       (2) (a)
                                   Every person or institution shall, for the
                                                                                                                   purpose of
obtaining permission under sub-
                                                                    section (1), submit to the Government a
                                   scheme in accordance with the provisions of
                                                                                                                    clause (b)
and the Government shall refer the
                                                                            scheme to the Council for its
                                                        recommendations.
                                   The Scheme referred to in clause (a) shall be
                            (b)
                                                                                                                         in
such form and contain such particulars
                                                                              and be preferred in such manner and be
                                   accompanied with such fee as may be
prescribed.
                       (3) On receipt of a scheme by the Council under sub-
                                                                                                           section (2), the
Council may obtain such other
                                                                particulars as may be considered necessary by it
                                  from the person or the institution concerned, and
thereafter, it may-
                                   if the scheme is defective and does not
                                                                                                                  contain any
                            (a)
necessary particulars, give a
                                                                   reasonable opportunity to the person or
                                   institution concerned for making a written
representation and it shall be open to such
                                                                               person or institution to rectify the defects, if
                                         any, specified by the Council;
                            (b)
                                   consider the scheme, having regard to the
                                                                                                                  factors
                                                                       submit the scheme together with its
referred to in sub-section (7) and
                                              recommendations thereon to the
                                                 Government.
                        (4) The Government may, after considering the scheme
                                                                                                                  and the
                                                                               section (3) and after obtaining, where
recommendations of the Council under sub-
                                         other particulars as may be considered necessary by
necessary, such
form the person or institution concerned, and
                                                                                having regard to the factors referred to in
                                     section (7), either approve (with such conditions, if
sub-
                                                                                                                     any, as it
may consider necessary) the scheme in
                                                                     which case such approval shall be deemed to be a
                               permission under sub-section (1) or reject the
                                                                                                                    scheme:
                            Provided that no scheme shall be rejected by the
                                                                                                           Government
                                                                 institution concerned a reasonable opportunity of
except after giving the person or
                                 being heard:
                            Provided further that nothing in this sub-section
                                                                                                            shall prevent any
person or institution whose scheme
                                                                    has been rejected by the Government to submit a
                               fresh scheme and the provisions of this section shall
such scheme, as if such scheme has been
                                                                     submitted for the first time under sub-section (2).
                       (5) Where within a period of one year from the date of
                                                                                                            submission of the
scheme to the Government under
                                                                    sub-section (2), no order has been communicated to
                               the person or institution submitting the scheme, such
                                                                                                                  scheme shall
                                                                     the Government in the form in which it had been
be deemed to have been approved by
                              submitted, and accordingly, the permission of the
                                                                                                              Government
required under sub-section (1) shall
                                                                  also be deemed to have been granted.
                       (6) In computing the time limit specified in sub-section
                                                                                                                   (5), the
                                                                       concerned submitting the Scheme, in furnishing any
time taken by the person or institution
                               particulars called for by the Council, or by the
                                                                                                             Government,
shall be excluded.
                       (7) The Council, while making its recommendations
                                                                                                            under clause (b)
                                                              Government while passing an order, either
of sub-section (3) and the
                                       approving or rejecting the scheme under sub-section
                                                                                                                           (4),
shall have due regard to the following factors.
                         (a) whether the proposed institution or the existing
                                                                                                           institution seeking
to open a new or higher course of
                                                                   study or training, would be in a position to offer the
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minimum standards of education as prescribed by
                                                                                                                 the Council
under section 26;
                        (b) whether the person seeking to establish an institution
                                                                                                                  or the
existing institution seeking to open a new or
                                                                                higher course of study or training or to
increase its
                                               training or to increase its admission capacity has
                                  adequate financial resources;
                        (c) whether necessary facilities in respect of staff,
                                                                                                            equipment,
accommodation, training and other
                                                                     facilities to ensure proper functioning of the
                                       institution or conducting the new course of study or
training or accommodating the increased admission
                                                                                       capacity have been provided or would
                                         within the time limit specified in the scheme;
be provided
                        (d) whether any arrangement has been made or
programme drawn to import training to students
                                                                                 likely to attend such institution or course of
study or
                                            training by persons having the recognised
                                         physiotherapy or occupational therapy
qualifications, as the case may be;
                        (e) whether necessary arrangement has been made or
                                                                                                            programme drawn
to meet the requirement of
                                                            manpower in the field of practice of physiotherapy or
                      occupational therapy, as the case may be; and
                        (f) any other factors as may be prescribed.
                        (g) where the Government passes an order either
                                                                                                            approving or
rejecting a scheme under this section, a
                                                                         copy of the order shall be communicated to the
                             person or institution concerned.
Non-recognition of
                      19. (1) Where any institution is established except with the qualifications in
                                                                                                               previous
permission of the Government in
certain cases
                            accordance with the provisions of section 18, no
                                                                                                            physiotherapy
qualification granted to any student of
                                                                  such institution shall be a recognised qualification
                              for the purposes of this Act.
                        (2) Where any institution opens a new or higher course
                                                                                                                   of study or
training (including a postgraduate course
                                                                            of study or training) except with the previous
                                    permission of the Government in accordance with
provisions of section 18, no qualification granted
                                                                              to any student of such study or training shall be
                                recognised qualification for the purposes of this Act.
                       (3) Where any institution increases its admission
                                                                                                                   capacity in
any course of study or training except
                                                                     with the previous permission of the Government in
                             accordance with the provisions of section 18, no
physiotherapy or occupational therapy qualification
                                                                                 granted to any student of such institution on
                                  basis of the increase in its admission capacity shall be
                                                                                                                  recognised
physiotherapy or occupational therapy
                                                                         qualification for the purpose of this Act.
       Explanation -
                             For the purposes of this section, the criteria for
                                                                                                             identifying a
student who has been granted a
                                                                          physiotherapy or occupational therapy qualification
                            on the basis of such increase in the admission
                                                                                                                   capacity
shall be such as may be prescribed.
Time for seeking
                     20. (1) If before the commencement of this Act, any person permission for
established an institution or any institution has certain existing
                                                                             opened a new or higher course of study or
                                        or increased its admission capacity, such person or
training institution, etc.
institution, as the case may be shall seek, within a
                                                                                   period of one year from the
commencement of this
                                                   Act, the permission of the Government in accordance
                         with the provisions of section 18.
                       (2) If any person or institution as the case may be, fails
                                                                                                                   to seek the
                                                                   provisions of section 18 shall apply, so far as may be,
permission under sub-section (1) the
                             as if permission of the Government under section has
Recognition of
                            21. (1) The qualifications granted by any university or other qualifications granted by
institution in the country which are included in the Universities, etc. in India
                                                                                 schedule shall be the recognised
qualifications for
                             physiotherapy, occupational therapy professionals, Occupational Therapy
for physiotherapy or
Physiotherapists and Occupational Therapists.
professionals
                        (2) Any university or other institution which grants
                                                                                                             qualification for
the physiotherapy or occupational
                                                                therapy professionals not included in the schedule
                             may apply to the Government to have such
                                                                                                                 qualification
                                                                  after consulting the Council, by notification in the
recognised, and the Government may,
                              official Gazette, amend the schedule so as to include
qualification therein and any such notification
                                                                                 may also direct that an entry shall be made in
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the	last column of the schedul	e against such qualification	only
when granted after a speci		1	- 3
	(1) Notwithstanding anything conta	ained in any other law recognition	and subject to
the other provisions conta		Act, any physiotherapy or	
•	qualification included in the		sufficient
qualification for enrolmen		of Physiotherapists	
Occupational	•	as the case may be.	9
) No person shall, after the date of	<u> </u>	of this Act,
be entitled to be enrolled i	· -		ccupational Therapist unless
	he or she holds a recognised qu		companional incimpion anness
	Provided that any person who wa		before the said
date entitled to be enrolled		application made in this be	
dute entitled to be emonet	two years from the said date,		enrolled:
	Provided further that where ther		to whether
a person is so entitled to b		matter shall be referred	
a person is so character to b		ration Committee which shall	a to the respective
consider the reference and	<u> </u>		ve Committee whose decision
shall be	final.	to the Executiv	ve Committee whose decision
shan be	illidi.		
(3)	8 9 8	ined in sub-	
	section (2) -		
) a Citizen of India holding a qual		entitles him to
be registered with any Co		Physiotherapy or Occupational T	200
	foreign country, may, with the a		Council, be
enrolled as a Physiotherap		occupational therapist,	•
	a person not being a citizen of In		as a
physiotherapist or occupa			ll or institution in any State
or	Union Territory for the pu	•	research
or charitable work, may, v			e enrolled temporarily in the
	Register for such period as n	nay be specified in this	behalf
in the order issued by the			
	Provided that the practice by suc		limited to the
hospital or institution to w		attached:	
	Provided further that no such en		clause (a) or
clause (b) shall be permitt			at such person possesses the
	requisite knowledge and ski		
physiotherapy or occupati	onal therapy by	conducting a scre	eening test or such other test
or	examination as may be pres		
Power to require 23.		Delhi which grants information as t	o any recognised
-	ed higher courses of study and	qualification shall furnish such i	nformation as the training
and examinations Counc	il may, from time to time, require a	s to the	courses of study and
training and examination	to be	undergone in order to obtain su	uch qualification, as to
	the ages at which such cou	rses of study and	
examinations are required	l to be undergone and	generally as to the	requisites for obtaining
such	qualification.		
Inspections 24. ((1) The Executive Committee may, s	subject to	regulations, if any,
appoint such number of		Inspectors as it deems necessary to in	ispect any
	institution where education	or training	in
physiotherapy or occupati	onal therapy is given, or	to attend any	examination held for the
purpose of	granting any recogn	ised qualification or recognised	
	higher qualification.	•	
(2)		this section shall not	interfere
with the course of any exa		shall report to the Executiv	e Committee on the
J	sufficiency of every examination		and of the courses
of study and training at ev		institution which they inspect, and or	
y	matters with regard to which		Committee
may require them to repo			
· -	The Executive Committee, after	consulting the	respective
Equivalence and Registrat		shall forward a copy of	
authority		cerned and shall also forward such	
a copy with remarks, if an			cerned thereon to the
Government.	y, or the dumority of	montunon conc	to the
	(1) When upon report by the Exec	utive Committee it	
recognition 25.	appears to the council -	auve Committee, it	
recognition	appears to the country		

(a) that the courses of study and exan	nination to be	undergone in or
the proficiency required from	candidates at any examination held by any at	O
or institution; or		· ·
(b) that the staff, equipment, accomm	odation, training	and other
facilities for instruction and training	provided in such institution, do not co	nform to the
standard prescribed by the Co		make a
representation to that effect to the	Government.	
(2) After considering such representati		Government shall
	as it may choose to make to the authority or	
	mation of the period within	which
the authority or institution may submit its	explanation to the Government.	1
(3) On the receipt of the explanation of the explan		explanation
is submitted within the period fixed, may, after making such furth	then on the expiry of that period, the Gov	thinks fit,
by notification in the official Gazette,	direct that an entry shall be made in the	•
second schedule, as the case m		ile ili st oi
qualification declaring that it shall be a recognised	qualification only when gran	nted before a
	qualification if granted before a	ited before d
specified date or granted to st	<u>.</u>	institution
shall be recognised physiotherapy or	occupational therapy qualification only	
	cified date or as the case may be,	
that the said qualification sha		
qualification in relation to a specified institution	affiliated to any authority	y only when
granted after a specified date.		
	e the minimum standards standards of educati	
education in physiotherapy and occupational in Physiotherapy	and therapy required for granting	g recognised
Occupational Therapy qualifications in Delhi.		
(2) Copies of the draft regulations and		draft
amendments thereof shall be sent by the	Council to the Government.	6.1 6
(3) In particular, and without prejudi	· · · · · · · · · · · · · · · · · · ·	of the foregoing
power, the regulations may	prescribe -	4
(a) the nature and period of study and undertaken before admission to an	or practical examination.	training to be
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		students
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(b) the equipment and facilities to be undergoing approved courses of study;	provided for	students be attained
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time, on such conditions and on payment of such fees as may be prescribed. (5) On receipt of such appeal, the Government may, after giving the being heard and after consulting the Council pass person concerned an opportunity of appropriate orders which shall be final and blinding. **29.** The Council shall furnish such reports, copies of its furnished Information to be abstracts of its accounts, and other information to the Government as may be prescribed. **CHAPTER IV** FINANCE, ACCOUNTS AND AUDIT Payment to the 30. The Government may, after due appropriation, Council made by the Legislative Assembly of Delhi, by law in this behalf, pay to the Council in each financial year such sums as it may consider necessary for the Council under this Act. Funds of the Council 31. (1) The Council shall have its own Fund; all sums which may, from time to time, be paid to it by the Government and all the receipts of the Council (including registration fees for inspection of and any sums received from any authority or person) shall be credited to the Council shall be made there from. (2) All moneys belonging to the Fund shall be deposited in such nationalised banks or invested in such manner as may be decided by the Council. (3) The Council may spend such sums as it thinks fit for performing its functions under this Act, and such sums shall be treated as expenditure payable under **Budget** The Council shall prepare, in such form and at such 32. time each year as may be prescribed, a budget in respect of the financial year next ensuing estimated receipts and expenditure, and copies showing the thereof shall be forwarded to the Government. **Annual Report** The Council shall prepare once every year, in such form and at such time as may be prescribed, an annual report giving a true and full account of activities during the previous year, and copies thereof shall be forwarded to the Government. Accounts and 34. (1) The Council shall cause to be maintained such books audit of account and in such form and in such manner as may, in other books in relation to its accounts consultation with the Comptroller and Auditor General of India, require to be prepared. (2) The Council shall as soon as may be, after closing its annual accounts prepare a statement of accounts in such form, and forward the same to the Comptroller and Auditor General of India by such date, as the Central Government may, in consultation with the Comptroller and Auditor General, determine. (3) The accounts of the Council as certified by the Comptroller and **Auditor General of India or any** other person appointed by him in this behalf together with the audit report thereon shall be forwarded annually to the **Government and the Government** shall cause the same to be laid before the Legislative Assembly of Delhi. CHAPTER V REGISTRATION Persons entitled to 35. (1) Every person possessing the qualifications as a registration physiotherapist or occupational therapist mentioned in the Schedule, occupational therapist or shall, subject to the provisions contained in this Act this behalf, be entitled to have his name entered in such fees as may be prescribed in the register, as the case may be, subject to such conditions as the Council may prescribe. (2) Every person applying for registration as physiotherapist or occupational therapist shall in his application make a declaration that he is in full time practice of physiotherapy or occupational therapy, as the case may be, and not engaged in any other trade or business or profession. He shall further undertake that if, after registration he takes up or is shall forthwith inform the Council of such engaged income other professional business, he service or employment or engagement and shall cease to practise as physiotherapist or occupational therapist, as the case may be. His name shall be deleted from the Register.

	by all
documents required to be produced as given in the prescribed form.	
(4) The application for registration shall be submitted to	the
Secretary, who shall after scrutiny, place it before the concerned Cell in the next	meeting for
its recommendation and thereafter before the Council,	with the
recommendation of the Cell.	
(5) The Council shall consider such injections as may be	urged
against the registration of any person as physiotherapist or occupational therapi	_
occupational therapist and may if necessary call	
upon -	
(6) The Council shall consider such objections as may be	urged
against the registration of any person as physiotherapist or occupational therapi	•
	St and may n
necessary call upon -	
(a) any person objecting to the registration; or	
(b) the applicant for registration.	•
(7) If after the scrutiny of the papers and consideration	of
objections, if any, to the registration, the Council is of the opinion that the per	son applying
for registration is a fit and proper person to be	
registered, it shall make an order accepting the application.	
Withdrawal of 36. Where a person who after submitting applications application for	r registration
applies for withdrawal or his registration is refused, he shall be refund	ed the
application fee after deducting one hundred rupees	towards
administrative expenses of the office.	33 32
	tificate of
registration shall be made out in the prescribed form.	tilicate of
	chall cubmit
	shall submit
an application to the Council in the prescribed form along with the	
prescribed fee.	
Removal of name 39. The Council may order that the name of any	
from the Register practitioner who has been convicted of a cognisable	offence as
defined by the Code of Criminal Procedure, 1973 (2 of 1974), or has been found guilty o	f
professional misconduct after due enquiry, be	removed
from the register.	
Appeal against 40. (1) Where the name of any person has been removed	
order of removal from the Register on any ground other than that he from the Register is r	ot possessed
of the requisite physiotherapists and occupational therapist s qualifications, h	e mav
of the requisite physiotherapists and occupational therapist squalifications, h	e may
appeal, in the prescribed manner and subject to such	J
appeal, in the prescribed manner and subject to such conditions as to the payment of a fee, as may be prescribed to the Governmen	J
appeal, in the prescribed manner and subject to such conditions as to the payment of a fee, as may be prescribed to the Governmen decision thereon shall be final.	t whose
appeal, in the prescribed manner and subject to such conditions as to the payment of a fee, as may be prescribed to the Government decision thereon shall be final. (2) No appeal under sub-section (1) shall be admitted if	t whose
appeal, in the prescribed manner and subject to such conditions as to the payment of a fee, as may be prescribed to the Government decision thereon shall be final. (2) No appeal under sub-section (1) shall be admitted if preferred after the expiry of a period of thirty days from the date of the order under under sub-section.	it is
appeal, in the prescribed manner and subject to such conditions as to the payment of a fee, as may be prescribed to the Government decision thereon shall be final. (2) No appeal under sub-section (1) shall be admitted if preferred after the expiry of a period of thirty days from the date of the order under the provided that an appeal may be admitted after the expiration of the order under the provided that an appeal may be admitted after the expiration of the order under the provided that an appeal may be admitted after the expiration of the order under the prescribed to the Government of the prescribed to the Government of the conditions as to the payment of a fee, as may be admitted if the prescribed to the Government of the payment of a fee, as may be admitted if the prescribed to the Government of the payment of a fee, as may be admitted if the prescribed to the Government of the Government of the prescribed to the Government of	it is er section 39; ry of the said
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CHAPTER VI OFFENCES AND PENALTY

OFFENCES AND PENALTY
Conferring, granting 42. No person other than an institution recognised or issuing Post-graduate authorised
under thsi Act shall confer, grant or issue diploma licence, etc., or hold itself out as entitled to confer, grant, or
issue by unauthorised person any degree, diploma, licence, certificate or other
or institution document stating or implying that the holder, grantee or
recipient is qualified to practise the physiotherapy or occupational therapy, as the case
may be. Penalty for falcely 42 If any person whose name is not for the time slaiming to be
Penalty for falsely 43. If any person whose name is not for the time claiming to be being
entered on the Register, falsely represents registered that he is so entered, or uses in connection with his name or title any words or letters reasonably
calculated to suggest that his name is so entered, he shall be punishable, on first
conviction, with fine which may extend to five thousand rupees,
and on any subsequent conviction with
imprisonment which may extend to six months or with fine which may extend to
ten thousand rupees, or with both.
Misuse of title 44. If any person -
(a) not being a person registered in a
Register of physiotherapists or Register of Occupational Therapists, takes or
uses the description of physiotherapy or
occupational therapist or consultant in
physiotherapy or occupational therapy,
or
(b) not possessing a recognised physiotherapy or
occupational therapy qualification, uses a degree or a diploma or an abbreviation
indicating or implying a physiotherapy or
occupational therapy qualification, he shall be punishable, on first convictio
with fine which may extend to five
thousand rupees, and on any subsequent
conviction with imprisonment which may
extend to one year or with fine which may extend to ten thousand rupees, or with
both.
Failure to 45. If any person whose name has been removed surrender certificate from the Register
fails without sufficient cause, of registration forthwith to surrender his certificate of
registration or certificate of renewal or both he shall
on conviction be punishable with fine which may extend to five hundred rupees per month of
such failure.
Cognisance of 46. Notwithstanding anything contained in the Code offences of Criminal
Procedure, 1973 (2 of 1974), no court shall take Cognisance of an offence punishable
under this Act except upon a complaint, in writing,
made by a person authorised in this behalf by the Council.
CHAPTER VII
MISCELLANEOUS
Directions by the 47. (1) The Council shall carry out such directions as Government may be
issued from time to time by the Government for the efficient administration
of this Act.
(2) If in connection with the exercise of its authority and in
the discharge of its functions by the Council under this Act, any dispute arises
between the council and the Government, the
decision of the Government on such dispute shall be final.
Power to 48. (1) If the Government is of the opinion that the supersede the Council
is unable to perform, or has persistently Council made default in the performance of, the duty
imposed on it by or under this Act, or has
exceeded or abused its powers, or has wilfully or without sufficient cause failed to
comply witty any direction issued by the Government under
section 47, the Government may, by notification in
the official Gazette, supersede the council for such period as may be specified in the
notification.
Provided that before issuing a notification under this
sub-section, the Government shall give a reasonable time to the Council to show

cause	why it should not be superseded and shall	
consider the explanation and obj		
	on the publication of a notification under sub-	section
(1) superseding the Council, -	on the publication of a notification under sub-	Section
· / •	the members of the Council shall,	
notwithstanding that their term		na data of super
9	heir offices as such members;	ie date of super
session, vacate		under the
	the powers and duties which may, by or	
provisions of this Act, be exercise		me Councii snan,
	during the period of super session, the exercised	19
and performed by such person o		
	property vested in the Council shall, during	the
period of suppression, vest in the		• • • •
	the expiration of the period of suppression	specified
in the notification issued under s		may -
(a)	extend the period of suppression for such	
further period as it may consider		
(b)	reconstitute the Council in the manner	
provided.		
Protection of action 49. No	suit, prosecution or other legal proceeding taken in good faith	shall lie
against the Government, Counci	il, President, members, Secretary or a	any officer or
otl	her employee of the Council for anything	which
is done or intended to be done in	n good faith under this Act.	
	Government may, by notification in the rules	official
Gazette, and subject to the condi		rules to carry
	purposes of this Act. Such rules may be made to	J
provide for all or any matters ex		e prescribed by
rules.		· F- · · · · · · · · · ·
	particular and without prejudice to the	generality of
the foregoing power, such rules	may provide for all or any of the	· ·
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(l) procedure for filing appeal to the	
Government against any order of the	Council;
(m) the manner in which the council shall	·
furnish information to the Government,	the format of the annual report and
the form in which the budget would be	
prepared;	
(n) procedure for seeking registration including the fee to be paid, format of the	cortificate of registration, manner in
which the name of a practitioner may be	certificate of registration, manner in
removed from the Register, etc.;	
(o) any other matter which is to be or may be	
prescribed under this Act;	
(3) Every rule made by the Government under this	section
· · · · · · · · · · · · · · · · · · ·	pefore the Legislative Assembly of
Delhi.	
Power to make 51. (1) The Council may, with the previous sanction of r	<u> </u>
	ficial Gazette, regulations, not
inconsistent with this Act and the rules made here	
enabling it to perform its functions under t Act and generally to carry out the purposes of	this Act.
(2) In particular, and without prejudice to the	generality of
, , ,	nay provide for all or any of the
following matters, namely:-	provide for all or ally or alle
(a) the management of the property of the Council;	
(b) the maintenance and audit of the accounts of the	
Council;	
(c) the resignation of members of the Council;	
(d) the rules of procedure for the transaction of	business
of the Council and its committees;	
(e) the procedure for appointing Committees, their functions and duties;	
(f) the qualifications, procedure for appointment of	
Inspectors and Visitors, their powers and duties;	
(g) the courses and period of study or of training, to	be
	andards of proficiency therein to be
obtained in any university or in any institution	•
of recognised physiotherapists or occupational	therapists qualification;
(h) the standards of staff, equipment,	
accommodation, training and other facilities for	study or training of the
physiotherapists or occupational therapists; (i) the conduct of examinations, qualifications of	
· · ·	examinations;
(j) the standards of professional conduct and	etiquette and
<u> </u>	ists and occupational therapists
professional under section 28;	
(k) the manner in which and the conditions subject	to
	ection 40;
(l) the fees to be paid an applications and appeals	under
this Act;	
(m) any other matter which is to be, or may be,	prescribed.
(3) The Government may, by notification, rescind or	modify any
	ipon, the regulation shall cease to have
effect or be modified accordingly.	ipon, the regulation shall cease to have
Power to remove 52. (1) If any difficulty arises in giving effect to the difficulty arises in giving effect to the difficulty arises.	culties provisions of
	hed in the official Gazette, make
such provisions not inconsistent with the	
· · · · · · · · · · · · · · · · · · ·	ary for removing the difficulty:
provided that no order shall be made under this	section
after the expiry of two years from the comme	ncement of this Act.

(2)	Every order made u	nder this section shall be		laid, as
soon as may be, after it is n			gislative Assembly of Delhi.	luiu, uo
Laying of Rules, 53.		ler section 50, every Regula	C ,	ade
under section 51, and every	y Orders before the	order made under	section 52, of this Act, shall b	
Legislative Assembly		be after it is made before t		e of the
Legislative Assembly of De			on, for a total period of thirty o	lays
		nprised in one session or in		or
more successive sessions, a			epiry of the session, or the succ	essions
diffications in the rule of		he House agrees in making		ot only in
modifications in the rule or such modified	•	be of no effect, as the case n	shall thereafter, have effe	ect only in
	t any such modification		annulment sh	all he
without prejudice to the	tung buen mountain		previously done under that	un oc
W	rule or regulation		P-	
		SCHEDULE		
()	Please refer to Section 25	5)		
Name of College/School	Name of	Degre/Diploma		
	University			
School of Physiotherapy	Bombay University	B.Sc. Hon P.T.		
KEM Hospital, Parel Unive	0	B.Sc. Hon (O.T.)		
Bombay 400012	crsicy	D.OC. Hon (O.1.)		
School of Physiotherapy	- � -	B.Sc. Hon (P.T.)		
B.Y.L. Nair Byculla,	·			
Bombay				
Physical Therapy Teaching	g - � -	B.Sc. Hon (P.T.)		
& Treatment Centre,				
LTMM College & LTMG				
Hospital, Sion,				
Bombay-400022	Nogova	B.Ph.T		
Physiotherapy School & Centre,	Nagpur University	В.Рп. 1 В.О.Т.		
Govt. Medical College,	Oniversity	D.U.1.		
Nagpur 440003				
School of Physiotherapy	M.S.	B. Physio		
Govt. General Hospital	University	proposal		
Baroda 390002		for 4 yrs. +		
C.I. I CDL Callegram	MOD	6 months		
School of Physiotherapy	M.G.R.	B.P.T.		
Govt. General Hospital T.N.	University			
School of Physiotherapy	-•-	B.P.T.		
Christian Medical College		D.I. I.		
& Hosp. IDA Scudder Road	d.			
Vellore (T.A.) 632004	-,			
College of Physiotherapy		B.P.T.		
Periya Mellagu Parai,				
Tiruchirapalli, T.N.				
Institute for Physically	Delhi	B.Sc. Hon. (P.T.)		
Handicapped	University	(Di-l 4:11 1001)	N. D. II. 140000	
4 Vishnu Digamber Marg,		(Diploma till 1991)	New Deini - 110002	
National Institute for	Calcutta	B.P.T./B.O.T.		
	University	D1111/21011		
Handicapped Bon Hoogly Ro				
Calcutta 700090		7 7 7 0 F		
	UTKAL	B.P.T./B.O.T.		
Training & Research P.O. Olatpur, Cattack,	University			
ORISSA 754010				
College of Physiotherapy		B.Ph.Th.		